

question has submitted its recommendations. These are being examined in the light of the Government decisions placed in Parliament on 12-11-1973.

(v) The Third Pay Commission did not examine the pay scales of I.C.A.R. However, as per the Bye-laws of the I.C.A.R., the scales of pay applicable to the officers and staff in the service of the Society shall be of the same as those prescribed by the Government of India for similar personnel except the cases where specially permitted. The Government decisions regarding scales of pay in respect of Class II, III and IV employees notified on 13-11-1973 have already been implemented. Decisions regarding Class I employees will also be implemented soon after necessary notification is issued by the Govt of India in this regard.

(vi) Instructions have already been issued to the Director, I.A.R.I. for constituting Grievance Cells for each Division of the I.A.R.I., and also for the Institute as a whole to deal with the individual grievances of the officials of the Institute. In addition to the setting up of the Grievance Cells, the scheme for constitution of Staff Council has also been finalised. A Staff Council at the Institute level is already functioning at the I.A.R.I. In addition, there will be divisional Staff Councils also for each Division. The question of constitution of joint Consultative Machinery was also considered and it was felt that with the setting up of Grievance Cells and the Staff Councils at the Divisional level as well as the Institute level as a whole, the desired object can be achieved.

(vii) Discipline-wise placement of the staff is the practice in vogue. However, in cases where research workers of their own volition, applied for posts under particular project belonging to another discipline, considering themselves suitable therefor on the basis of their qualifications and experience and were finally selected for that post, they are required to do the work of the project for which they were selected.

(viii) A scheme for construction of staff quarters for I.A.R.I. was duly I

sanctioned. However, due to the current ban on such construction the work has been deferred.

(ix) Educational matters are dealt with by the Academic Council of the I.A.R.I. which is a deemed University under the U.G.C. Act. Departmental candidates have been admitted to the I.A.R.I., Post Graduate School during 1973-74, as during previous years. Applications were also forwarded by the I.A.R.I. for admission to other Universities.

As regards recruitment, an Agricultural Scientists Recruitment Board headed by a former Member of the Union Public Service Commission has already started functioning and steps have been taken to fill up the vacant scientific post as speedily as possible.

#### **Conference of Officials on Tribal Development in States**

\*302. SHRI D. S. PATIL: Will the Minister of AGRICULTURE be pleased to state:

(a) what are the details of the recommendations made by the Conference of Officials connected with tribal development and welfare work in various States which was held in New Delhi in February, 1974; and

(b) what action Government have taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURY A): (a) The National Cooperative Development Corporation convened a Conference of the Chief Executives of State tribal development cooperative corporations. Directors of Tribal Welfare, Registrars of Cooperative Societies, and the Project Officers of the Tribal Development Agency Projects at New Delhi on the 5th of February, 1974, on development of Cooperatives marketing, processing and distribution in tribal areas. The Conference made a number of recommendations and principally endorsed the recommendations of the Bawa Committee on Cooperative Structure for adoption in tribal areas. A list of the

main recommendations of the Conference is enclosed [See Appendix LXXX-VIII, Annexure No. 14]

(b) The recommendations have been brought to the notice of the Planning Commission, the concerned Central Ministries, the State Governments concerned, the Reserve Bank of India, and the Tribal Development Agency Projects for implementation.

Further, in a recent work-shop held in New Delhi from the 22nd to the 24th April, 1974 to consider the various aspects of project formulation under the Sub-Plan for tribal areas in the Backward Classes Welfare Sector, it was stressed that the recommendations of the Bawa Committee as well as to the Conference convened by the N.C.D.C. could be usefully adopted by the State Governments while formulating the projects for the tribal areas.

#### **Officials' Committee Report on the Cost of Operation of Food Corporation of India**

\*303. DR. R. K. CHAKRABARTI:  
SHRI SARDAR AM J AD ALI:  
SHRI N. R. CHOUDHURY:  
SHRI HARSH DEO MALA-  
VIYA:

Will the Minister of AGRICULTURE be pleased to refer to the answer to Unstarred Question 755 given in the Rajya Sabha on 13th March, 1974 and state:

(a) whether the committee of officials appointed to examine the data relating to the cost of operation of the Food Corporation of India has since submitted its report; and

(b) if so, what are its findings?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) Yes, Sir.

(b) The Committee has made various recommendations for reducing the operational costs and administrative overheads etc.

Copies of the report of the Committee on Cost of Handling of Foodgrains by Food Corporation of India have already been placed in the Parliament Library.

#### **Loans given to Private Shipping Companies**

\*304. SHRI H. M. TRIVEDI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the amount of loans given by Government and financial institutions to various private Shipping Companies during the years 1972-73 and 1973-74;

(b) whether these loans have been given for acquiring new vessels;

(c) if so, what is the number of vessels (i) new, (ii) second-hand purchase with such loans?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI KAMALA-PATI TRIPATHI): (a) Government does not give loans to Shipping Companies directly. However, if the Shipping Development Fund Committee which is a statutory body set up under the Merchant Shipping Act, 1958 extends financial assistance. The amount of loan sanctioned by the SDFC to Private Shipping Companies were as follows •

1972-73—Rs. 27.99 crores.

1973-74—Rs. 29.64 crores.

(b) The Loans were sanctioned for acquiring both new and second hand vessels.

(c) The details are as under:—

Year	Total No. of ships	New	Second hand
1972-73	7	5	2
1973-74	15	6	9
<b>Total</b>	<b>22</b>	<b>11</b>	<b>11</b>